

[**प्रध्यक्ष महोदय**]

इस वास्ते कोई विशेषाधिकार का प्रश्न नहीं उठता। जितनी सहूलियतें दी जा सकती हैं, मैं ने दे दी हैं। श्री रंगा ने जो कहा कि छतरी लगवा कर दी जाये, वह मैं नहीं कर सकता। इस के लिये मुझे अफसोस है।

12:27 hrs.

DELHI LAND REFORMS (AMENDMENT) BILL*

The Minister of Home Affairs (Shri Nanda): I beg to move for leave to introduce a Bill further to amend the Delhi Land Reforms Act, 1954.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Delhi Land Reforms Act, 1954."

The motion was adopted.

Shri Nanda: I introduce† the Bill.

12:27½ hrs.

KERALA STATE LEGISLATURE (DELEGATION OF POWERS) BILL—contd.

Mr. Speaker: The House will now take up further Clause-by-Clause consideration of the Bill to confer on the President the Power of the Legislature of the State of Kerala to make laws. Clause 3 is under consideration. Shri Hari Vishnu Kamath to continue his speech.

Shri Hari Vishnu Kamath (Hoshangabad): Mr. Speaker, Sir, before I proceed to resume the observations which I left halfway through on Friday, may I request you to admit tomorrow—it being the last day—more than two Calling Attention notices

and, if necessary, even an adjournment motion.

Now, I come to the Bill. I have moved amendments 1 and 2 to clause 3 of the Bill. Amendment No. 1 seeks to divest the President of the discretionary power which is sought to be conferred upon him by this measure about consulting the Committee. I want to make it mandatory that the President must consult the Consultative Committee on every occasion when he wishes to legislate for Kerala. When the House adjourned on Friday, I was about to suggest that the President, the busy dignitary as he is, will most probably not be able to consult or summon the consultative committee except on very rare occasions. The hon. Minister of State in the Ministry of Home Affairs, while speaking on the resolution and the Bill the other day, sought to make out that this was a parliamentary committee. When I asked a pointed question, he tried to wriggle, so to say, out of the quandary, by saying that it was not a parliamentary committee in that sense. How could it be a parliamentary committee, and yet not a parliamentary committee in that sense? For a parliamentary committee, according to our Rules of Procedure, is well defined. The hon. Minister must say that either it is a parliamentary committee or it is not a parliamentary committee. What is the use of saying that it is not a parliamentary committee in that sense? If it is not a parliamentary committee, the hon. Minister must say that it is a consultative committee, and, therefore, it has only got very limited functions and powers.

Mr. Speaker: Can the hon. Minister not amend it by saying that it is a committee consisting of Members of Parliament?

Shri Hari Vishnu Kamath: He has used the words 'parliamentary committee'.

*Published in Gazette of India Extraordinary, Part II, section 2, dated 10-5-65.

†Introduced with the recommendation of the President.